(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No.F.14(4)/LA-2010/ulaw/218 Dated the 22 November, 2011

NOTIFICATION

No.F.14(4)/LA-2010/ulaw/218 - The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 4th November, 2011 and is hereby published for general information:-

"THE MEMBERS OF LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI (SALARIES, ALLOWANCES, PENSIONS ETC.) (AMENDMENT) ACT, 2011
(DELHI ACT 10 OF 2011)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 5th September, 2011)

[4th November, 2011]

further to amend the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.)Act, 1994

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-second Year of the Republic of India as follows:-

1. **Short title and commencement.** – (1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pensions, etc) (Amendment) Act 2011.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. **Amendment of section 3.** – In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act 6 of 1995) (hereinafter referred to as "the principal Act"), in section 3 -

(a) in sub-section (1) –
(i) for the word "six" occurring after the words "salary at the rate of" and before the word "thousand", the words "twelve" shall be substituted;
(ii) for the words "five hundred rupees for each day" occurring after the words "daily allowance at the rate of" and before the words "on which", the words "one thousand rupees for each day, subject to maximum upto forty days", shall be substituted;
(b) in sub-section (2), for the word "eight", the word "eighteen" shall be substituted;
(c) in sub-section (3), for the word "four", the word "six" shall be substituted;
(d) the proviso, shall be omitted.

3. **Substitution of new section for section 5.** – In the principal Act, for section 5, the following section shall be substituted, namely :-

"**5. Medical facilities.** – A Member and members of his family shall be entitled to free medical treatment and/or reimbursement and free accommodation for the Member and members of his family, in hospitals run by the Government and all other panel or referral hospitals empanelled or declared as such by the Government, in accordance with the Medical Attendance Rules and the Delhi Government Employees Health Scheme as amended from time to time on priority basis as available to Group 'A' officers of the highest grade of the Government:

Provided that a compulsory monthly contribution shall be levied from every Member at the same rate as would be payable by a Group-A officer of the highest grade of the Government and such contribution shall be recoverable from the Monthly Salary Bill of the Member."

4. **Amendment of section 6.** – In the principal Act, in section 6, for the word "four", the word "eight" shall be substituted.

5. **Amendment of section 6A.**- In the principal Act, in section 6A, for the words "thirty-five" the word "fifty" shall be substituted.

6. **Amendment of section 8.**- In the principal Act, in section 8, for sub-section (1), the following sub-section shall be substituted, namely: -

" (1) A Member shall be entitled to a conveyance advance upto four lakh rupees for the purchase of conveyance which shall be repayable within his term."

7. **Amendment of section 8A.**- In the principal Act, in section 8A for the word "two", the word "four" shall be substituted.

8. **Amendment of section 9.**- In the principal Act, in section 9, for sub-section (1), the following sub-sections shall be substituted, namely; -

"(1) Every Ex-Member who has served as Member either of the Legislative Assembly of National Capital Territory of Delhi or Member of the erstwhile Metropolitan Council of Delhi or of the erstwhile Delhi State Legislative Assembly, as the case may be, shall be entitled for pension of seven thousand five hundred rupees per mensem for the first term of his membership and an additional pension of one thousand rupees for every successive year of his membership beyond the first term.

(1A) After the death of a member during his term of office or an Ex-Member (including Ex-Member of erstwhile Metropolitan Council of Delhi and Ex-Member of erstwhile Delhi State Legislative Assembly), pension shall be paid to his spouse, if any, during the remaining period of life of such spouse or until he/she does not re-marry and after his/her death to the dependent of such member or Ex-member so long as such dependent continues to be a dependent:

Provided that family pension shall be equivalent to one-half of the pension which such member or Ex-member would have received had he retired or as the case may be, at the date of his death:

Provided further that no such family pension shall be payable to the spouse or dependent if such spouse or dependent is a sitting member of the Legislative Assembly of National Capital Territory of Delhi or is drawing pension under section 9:

Provided also that no person shall be entitled to claim arrears of any family pension under this sub-section in respect of a period before the commencement of the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc) (Amendment) Act, 2011.

Explanation.- for the purpose of this sub-section, dependent means any of the following relatives of a deceased member, namely:-

(i) a minor legitimate son, and an unmarried legitimate daughter and a widowed mother; or

(ii) if wholly dependent on the earnings of the member at the time of his death, a son or a daughter who has attained the age of eighteen years and who is infirm; or

(iii) if wholly or in part dependent on the earnings of the member at the time of his death,-

(a) the parent; or

(b) a minor brother or an unmarried sister; or

(c) a widowed daughter-in-law; or

(d) a minor child of a pre-deceased son; or

(e) a minor child of a pre-deceased daughter where no parent of the child is alive; or

(f) the paternal grandparent if no parent of the member is alive".

(1B) The Delhi Members of Metropolitan Council (Enhancement of Pension) Act, 2000 (Delhi Act No. 4 of 2000) shall stand repealed and other provisions governing payment of pension to the Ex-Members of erstwhile Metropolitan Council of Delhi and the Ex-Members of the erstwhile Delhi State Legislative Assembly shall also cease to have effect."

22/11/11

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र भाग–4 असाधारण में प्रकाशनार्थ)
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि न्याय एवं विधायी कार्य विभाग)
आठवां तल, सी–विंग, दिल्ली सचिवालय, नयी दिल्ली.

संफा0 14/04/एल.ए.–2010/ulaw/218 दिनांक : 22नवम्बर, 2011

अधिसूचना

संफा0 14/04/एल.ए.–2010/ulaw/218 – भारत के राष्ट्रपति द्वारा दिनांक 04 नवम्बर, 2011 को मिली सहमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा का निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ प्रकाशित किया जाता है:–

"राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा के सदस्य
(वेतन, भत्ते, पेंशन, आदि) (संशोधन) अधिनियम, 2011
(2011 का दिल्ली अधिनियम 10)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा दिनांक 05 सितम्बर, 2011 को यथापारित)

(04 नवम्बर, 2011)

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा के सदस्य (वेतन, भत्ते, पेंशन आदि) अधिनियम, 1994 का पुनः संशोधन करने के लिये अधिनियम।

भारत गणराज्य के बासठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1. **संक्षिप्त शीर्षक एवं प्रारंभ.** – (1) इस अधिनियम को राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा के सदस्य (वेतन, भत्ते, पेंशन आदि) (संशोधन) अधिनियम, 2011 है।

(2) यह उपराज्यपाल द्वारा सरकारी राजपत्र में अधिसूचना द्वारा यथा नियत तिथि से प्रभावी होगा।

2. **धारा 3 का संशोधन.** – राष्ट्रीय राजधानी क्षेत्र, दिल्ली विधानसभा सदस्य (वेतन, भत्ते, पेंशन आदि) अधिनियम, 1994 (1995 का दिल्ली अधिनियम 6) (इसके पश्चात "मूल अधिनियम" के रूप में संदर्भित है) की धारा 3 में –

(क) उपधारा (1) में –

(i) "की दर से" शब्दों के पश्चात् तथा "हजार" शब्द से पहले आने वाले शब्द "छह" के स्थान पर "बारह" शब्द को प्रतिस्थापित किया जायेगा;

D:\My Documents\NOTIFICATION LAW & JUDICIAL DEPTT Notification.doc

(ii) शब्द "की दर से दैनिक भत्ता" शब्दों के पश्चात् तथा शब्द "जिस पर" से पहले आए शब्दों "पांच सौ रुपये प्रति दिन" के स्थान पर "एक हजार रुपये प्रति दिन अधिकतम चालीस दिन तक" प्रतिस्थापित किए जाएंगे।

(ख) उपधारा (2) में शब्द "आठ" के स्थान पर शब्द "अठारह" प्रतिस्थापित किया जाएगा।

(ग) उपधारा (3) में शब्द "चार" के स्थान पर शब्द "छह" प्रतिस्थापित किया जाएगा।

(घ) परन्तुक को हटाया जायेगा।

3. **धारा 5 के लिये नयी धारा का प्रतिस्थापन** :– मूल अधिनियम की धारा 5 के स्थान पर निम्नलिखित धारा प्रतिस्थापित की जाएगी, अर्थात् :–

"5. **चिकित्सा सुविधाएं** :– कोई सदस्य तथा उसके परिवार के सदस्य निःशुल्क चिकित्सा उपचार तथा/अथवा प्रतिपूर्ति के पात्र होगें तथा सरकार में उच्चतम ग्रेड के ग्रुप "ए" के अधिकारियों को उपलब्ध प्राथमिकता आधार पर समय–समय पर यथासंशोधित चिकित्सा परिचर्या नियमावली तथा दिल्ली सरकार कर्मचारी स्वास्थ्य योजना के अनुसार सरकार द्वारा संचालित या घोषित विनिर्दिष्ट अथवा समस्त अन्य पैनेल अस्पतालों में सदस्य तथा उसके परिवार के सदस्य निःशुल्क आवास के पात्र होंगे।

उपबंध है कि सरकार के उच्चतम ग्रेड के ग्रुप 'ए' अधिकारी द्वारा भुगतान योग्य दर के समान प्रत्येक सदस्य से अनिवार्य मासिक अंशदान वसूला जाएगा तथा ऐसा अंशदान सदस्य के मासिक वेतन बिल से वसूल किया जाएगा।

4. **धारा 6 में संशोधन** :– मूल अधिनियम की धारा 6 में शब्द "चार" के स्थान पर शब्द "आठ" प्रतिस्थापित किए जाएंगे।

5. **धारा 6क का संशोधन** :– मूल अधिनियम की धारा 6क में शब्द "पैंतीस" के स्थान पर शब्द "पचास" प्रतिस्थापित किए जाएगा।

6. **धारा 8 का संशोधनः**– मूल अधिनियम में धारा 8 की उपधारा (1) के स्थान पर निम्नलिखित उपधारा को प्रतिस्थापित किया जायेगा, अर्थात् :–

"(1) कोई सदस्य चार लाख रुपये तक की राशि वाहन खरीदने के लिये वाहन अग्रिम पाने का पात्र होगा, जो उसके कार्यकाल के भीतर लौटाई जाएगी।"

7. **धारा 8क का संशोधन** :— मूल अधिनियम की धारा 8क में शब्द "दो" के स्थान पर शब्द "चार" प्रतिस्थापित किया जाएगा।

8. **धारा 9 में संशोधन.**— मूल अधिनियम की धारा 9 की उपधारा (1) के स्थान पर निम्नलिखित उपधाराओं को प्रतिस्थापित किया जायेगा, अर्थात् :—

"(1) प्रत्येक पूर्व सदस्य जिसने राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के सदस्य या पूर्व दिल्ली के महानगर परिषद् के सदस्य या पूर्व दिल्ली राज्य विधानसभा में कार्य किया हो, और जैसा भी मामला हो, वे अपनी सदस्यता के प्रथम अवधि के लिए सात हजार पाँच सौ रुपये प्रतिमाह की पेंशन पाने के पात्र होंगे और प्रथम अवधि के बाद अपनी सदस्यता के प्रत्येक उत्तरवर्ती वर्ष के लिए एक हजार रुपये की अतिरिक्त पेंशन के भी पात्र होंगे।

(1क) अपने कार्यकाल के दौरान सदस्य या किसी पूर्व सदस्य (जिसमें पूर्व दिल्ली महानगर परिषद् का पूर्व सदस्य और पूर्व दिल्ली राज्य विधानसभा का पूर्व सदस्य सहित) की मृत्यु हो जाने के उपरान्त, का आश्रित, यदि कोई हो, ऐसे सदस्य या पूर्व सदस्य का आश्रित को ऐसे आश्रित के शेष जीवन काल में भुगतान या जब तक वह शादी नहीं करता/करती तथा ऐसे सदस्य या पूर्व सदस्य के आश्रित की मृत्यु के पश्चात् ऐसा आश्रित, आश्रित बना रहेगा।

शर्त यह है कि परिवार पेंशन ऐसी पेंशन के आधे के बराबर होगी जो ऐसे सदस्य अथवा पूर्व सदस्य ने सेवानिवृत्त होने पर या उसकी मृत्यु की तिथि को, जैसी भी स्थिति हो, प्राप्त की हो।

शर्त यह है कि कोई भी ऐसी पारिवारिक पेंशन किसी पति/पत्नी अथवा आश्रित को देय नहीं होगी, यदि ऐसा पति/पत्नी अथवा आश्रित राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा का वर्तमान सदस्य है या धारा 9 के अन्तर्गत पेंशन पा रहा है।

शर्त यह भी है कि कोई भी व्यक्ति राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा सदस्य (वेतन, भत्ते, पेंशन आदि) (संशोधन) अधिनियम, 2011 के प्रवृत्त होने से पूर्व अवधि के संबंध में इस उपधारा के अन्तर्गत किसी भी पारिवारिक पेंशन की बकाया राशि के दावे का पात्र नहीं होगा।

स्पष्टीकरण :— इस उपधारा के प्रयोजनार्थ आश्रित का अर्थ किसी मृतक सदस्य के निम्नलिखित परिजनों में से कोई, अर्थात् :—

(ii) कोई अवयस्क वैध पुत्र और कोई अविवाहित वैध पुत्री तथा कोई विधवा माता; या

(ii) यदि सदस्य की मृत्यु के समय उसकी आमदनी पर पूर्णतः आश्रित कोई पुत्र या पुत्री जिसकी आयु अठारह वर्ष की हो चुकी हो और अशक्त है; या

(iii) सदस्य की मृत्यु के समय उसकी आमदनी पर पूर्णतः अथवा अंशतः आश्रित हो,——

(क) माता–पिता; या
(ख) अवयस्क भाई या अविवाहित बहिन; या
(ग) विधवा पुत्र वधु; अथवा
(घ) मृतक बेटे का अवस्यक बच्चा; अथवा
(ङ) मृतक पुत्री का अवयस्क बच्चा जहां उस बच्चे का कोई अभिभावक जीवित न हो; अथवा
(च) दादा–दादी यदि सदस्य के माता–पिता जीवित न हो।"

(1ख) दिल्ली महानगर परिषद् सदस्य (पेंशन बढ़ोतरी), अधिनियम, 2000 (2000 का दिल्ली अधिनियम सं0 4) रद्द होगा तथा निवर्तमान दिल्ली महानगर परिषद् के पूर्व सदस्यों तथा निवर्तमान दिल्ली राज्य विधानसभा के पूर्व सदस्यों को पेंशन का भुगतान करने वाले अन्य उपबंध भी प्रभावहीन हो जाएंगे।"

तरून सहरावत

(तरून सहरावत)

अतिरिक्त सचिव (विधि, न्याय एवं विधायी कार्य)

D:\My Documents\NOTIFICATION\LAW & JUDICIAL DEPTT\Notification.doc

TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE-EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(4)/LA-2010/ llaw/240-248 Dated the 22 November, 2011

NOTIFICATION

No. F.14(4)/LA-2010/llaw/240-48.-In exercise of the powers conferred by sub-section (2) of section 1 of the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) (Amendment) Act, 2011 (Delhi Act 10 of 2011), the Lieutenant Governor of the National Capital Territory of Delhi hereby, appoints the fourth day of November, 2011 as the date on which the aforesaid Act shall come into force.

By order and in the name of the Lieutenant Governor
of the National Capital Territory of Delhi,

(Tarun Sahrawat)
O/c Addl. Secretary (Law, Justice & L.A.)

No. F.14(4)/LA-2010/ llaw/240-248 Dated the 22 November, 2011

Copy forwarded for information to:-

1. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi, 2nd Level, A-Wing, Delhi Secretariat, I.P. Estate, New Delhi with two copies of English and Hindi version of this notification for publishing in Delhi Gazette Part-IV (Extra-ordinary). It is requested that at least 10 copies of the Gazette Notification may be sent to this Department for official use as soon as received from the press.
2. The Secretary, Government of India, Ministry of Home Affairs, North Block, New Delhi.
3. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi.
4. The Pr. Secretary to the Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
5. The Pr. Secretary to the Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
6. The Secretary to the Finance Minister, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
7. The OSD to the Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
8. The Secretary (LA.) Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. The Deputy Secretary (Admn.), Law, Justice and Legislative Affairs, Govt. of NCT of Delhi with the request to upload a copy of the this Act on Department's website.

24/11

22/11/11

(Tarun Sahrawat)
O/c Addl. Secretary (Law, Justice & L.A.)